

High Court of Uttarakhand, At Nainital

Notification

No. 403/UHC/Admin.B (IT Cell)/2023 Nainital, Dated-13.12.2023

In order to prevent any unscrupulous and unsavoury incident while connecting to the Video Conferencing in all the Benches of High Court of Uttarakhand, Hon'ble the Acting Chief Justice is pleased to issue following Guidelines with immediate effect:

GUIDELINES FOR CONNECTING TO THE VIDEO CONFERENCE
IN
ALL THE BENCHES OF HIGH COURT OF UTTARAKHAND

1. An advocate would be entitled to appear without restriction before the High Court through a video conferencing facility. However, No person other than the **Advocates** and the **parties- in-person** listed in the cause list shall be allowed to join the Court Hall Video Conference, unless specifically permitted. If any person, other than a litigant wishes to join Court proceeding through Video Conferencing, a request in advance (before 10:00 AM on the date of listing) shall be made before Court co-coordinator mentioning Name and ID proof, such as Aadhar or PAN Card or Ration Card or Pass port, etc. in the form provided in Schedule-1 appended to the Uttarakhand Video conferencing Rules, 2020.
2. All the Advocates, party-in-persons, Litigants etc., must have valid Google e-Mail address with all valid details. The display name in Google e-Mail address must be same as in Cause List. The Litigant shall mention his/her name followed by case details as display name. e.g. if a litigant named "ABC" wish to join Court for "WPSS/12/2023"; he/she shall enter display name as "ABC, WPSS/12/2023".
3. The Screen Sharing will not allow unless specific request made by Advocate/party-in-person for this purpose subject to approved of the Court. No person other than Advocate/party-in-person shall be permitted to share screen.

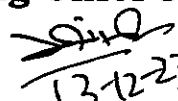
13-12-23

4. If any participant indulges in an act which is considered inappropriate, she/he/they may be excluded from the VC proceedings, and suitable action as directed by the Court may be taken in the matter.

5. No person/entity other than an authorized person/entity shall record, share and/or disseminate the proceedings. Any person/entity acting contrary to this provision will be prosecuted as per law.

6. The Participants from outside India, shall in advance send e-Mail to Registrar (Judicial) requesting for permission to join the VC links i.e highcourt-ua@nic.in

By the order of Hon'ble the Acting Chief Justice



13-12-23
(Ashish Naithani)
Registrar General

No. 888/UHC/ADMIN.B(IT Cell)/2023

Dated: 13.12.2023

Copy forwarded for information to:

1. Advocate General, Government of Uttarakhand.
2. Secretary General, Hon'ble Supreme Court of India, New Delhi for information.
3. Chairman, Bar Council of Uttarakhand, Nainital.
4. President/Secretary, High Court Bar Association, Nainital.
5. Government Advocate, Government of Uttarakhand, Nainital.
6. Chief Standing Counsel, Government of Uttarakhand, Nainital.
7. Assistant Solicitor General, Government of India, Nainital.
8. Additional Chief Standing Counsel, Government of Uttar Pradesh, Nainital.
9. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
10. All District Judges/Principal Judge/Judges, Family Courts.
11. Director, Judicial and Legal Academy, Bhowali, Nainital.
12. Member Secretary, UKSLSA, Nainital.
13. P.P.S. to Hon'ble the Acting Chief Justice.
14. All the P.S.s of Hon'ble Judges with the request to place it before His Lordship's kind perusal.
15. All the Head Bench Secretaries/ Bench Secretaries of the Hon'ble Court with a request to keep the copy of this Notification in their respective Courts.
16. All the Registrars/JRs/DRs/ARs/Section Officers of the Hon'ble Court.
17. Deputy Registrar (IT) with a request to upload the notification in official website of the Hon'ble High Court.
18. Guard file.
19. Notice Board.


Deputy Registrar
Admin.-B